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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1385/93

Date of Order: 27.1.1994

BETWEEN :

A.Savananna

.. Applicant.

A N D

1. Director of Accounts (Postal),
Hyderabad.

2. Post Master General, A.P.Southern
Region, Ashok Nagar, Kurnool.

3. Superintendent of Post Offices,
Kurnool Division, Kurnool.

4. Post Master, Kurnool H.O. .. Respondents.

Counsel for the Applicant

.. Mr.P.Rathaiah

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

(34)

.. 2 ..

Order of the Division Bench delivered by
Hon'ble Shri A.B.GORTHI, Member (Admn.).

The grievance of the applicant is against the respondents action in revising the pay fixation of the applicant and the proposal to effect the recovery of the excess paid pay and allowances of Rs.8,288.80 ps. His ^{set aside} prayer is that the impugned proceedings be satisfied and a direction be given to the respondents not to recover the so called excess amount from him. At the time of admission an interim direction was given to the respondents not to recover the alleged excess paid amount.

2. Mr.N.R.Devraj, Standing Counsel for the respondents has stated before us on instructions, that the proposal to re-fix the pay of the applicant and to effect the consequential recoveries has been dropped by the respondents. As the impugned proceedings ^{have} ~~has~~ since been withdrawn, this application has become infructuous and the same is therefore dismissed as having ~~been~~ become infructuous. There shall be no order as to costs.

T. C
(T.CHANDRASEKHARA REDDY)
Member (Jud1.)

Hoys
(A.B.GORTHI)
Member (Admn.)

Dated: 27th January, 1994

(Dictated in Open Court)

Hyd 19-3-94
Deputy Registrar (J)cc

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To
1. The Director of Accounts (Postal) Hyderabad.
2. The Postmaster General, A.P.Southern Region,
Ashoknagar, Kurnool.
3. The Superintendent of Post Offices, Kurnool Division, Kurnool
4. The Post Master, Kurnool H.O.
5. One copy to Mr.P.Rathaiah, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.OGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

22nd Jan 1994
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TYED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 27/1/1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 1385/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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